

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF VS LIGNITE POWER PRIVATE
'LIMITED**

Relevant Particulars		
1	Name of corporate debtor	VS Lignite Power Private Limited
2	Date of incorporation of corporate debtor	October 10, 2001
3	Authority under which corporate debtor is incorporated / registered	ROC – Hyderabad Registration Number – 45088
4	Corporate Identity No./ Limited Liability Identification No of the corporate debtor	U40104AP2001PTC045088
5	Address of the registered office and principal office (if any) of corporate debtor	VS Lignite Power Private Limited 8-2-293/82/A/431/A Road No.22, Jubilee hills, Hyderabad - 500033, Telangana, India.
6	Insolvency commencement date in respect of corporate debtor	September 18, 2019
7	Estimated date of closure of insolvency resolution process	March 16, 2020 (180 days from the date of Commencement of resolution process, i.e. September 18, 2019)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Dr. Govindarajula Venkata Narasimha Rao Registration Number: IBBI/IPA-003/IP-N00093/2017-18/10893
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 301, Alekhya Raindrops Gautami Enclave, Kondapur, Hyderabad, 500084 Email Address: raogvn@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Dr. Govindarajula Venkata Narasimha Rao C/O EY Restructuring LLP, Oval Office, 18, iLabs Centre, Hitech city, Madhapur, Hyderabad, Telangana – 500081 Email Address for Claims: vsclaims@in.ey.com Email Address for other communications: ip.vsl@in.ey.com
11	Last date for submission of claims	October 2, 2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable

b

13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ksk.co.in/index.php Physical Address: EY Restructuring LLP Oval Office, 18, iLabs Centre, Hitech City, Madhapur, Hyderabad, Telangana – 500081

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s VS Lignite Power Private Limited on September 18, 2019.

The creditors of M/s VS Lignite Power Private Limited, are hereby called upon to submit a proof of their claims on or before October 2, 2019 to the interim resolution professional at the address mentioned against entry no 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:



Dr. Govindarajula Venkata Narasimha Rao
Interim Resolution Professional
Registration Number
IBBI/IPA-003/IP-N00093/2017-18/10893

Dr. Govindarajula Venkata Narasimha Rao

Date and Place: September 21, 2019, Hyderabad